The Role of ADR in International Law and Cross-Border Disputes

The workshop titled *The Role of ADR in International Law and Cross-Border Disputes* was held on **26th September 2024** at the Department of Legal Affairs, in the 2nd Floor Conference Hall. The session, attended by Dr. Anju Rathi Rana, Additional Secretary, Ms. Varsha Chandra, Joint Secretary & Legal Officer, Director at ALA, DLA, and all the employees of the Department of Legal Affairs, focused on the growing importance of Alternative Dispute Resolution (ADR) mechanisms, such as arbitration, mediation, and conciliation, in resolving international legal disputes. **Ms. Radhika Bishwajit Dubey**, an expert in international law and ADR, elaborated on how these mechanisms are increasingly being adopted as effective alternatives to traditional litigation, especially in cross-border disputes that often involve complex jurisdictional issues and high costs.

Throughout the workshop, Ms. Dubey highlighted the practical applications of ADR in commercial, investment, and state-to-state disputes, emphasizing its efficiency, flexibility, and cost-effectiveness. She also shared real-world case studies that demonstrated the successful implementation of ADR, providing attendees with valuable insights into its practical benefits. Additionally, the session covered important international treaties and conventions, such as the New York Convention and ICSID guidelines, which govern ADR processes in international disputes.

Dr. Anju Rathi Rana and Ms. Varsha Chandra also contributed their perspectives, discussing how ADR aligns with India's legal frameworks and its growing role in fostering international legal cooperation. The workshop proved to be a significant learning opportunity for all the employees of the Department of Legal Affairs, enhancing their understanding of ADR's vital role in handling international legal disputes in an increasingly interconnected world.

